

PRINCIPAL BENCH, NEW DELHI

O.A. NO.2745/2004

New Delhi, this the 19<sup>th</sup> day of November, 2004

HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

1. Pritam Singh,  
S/o Shri Rajveer Singh,  
R/o Block No.36, H. No. 331,  
Trilokpuri, New Delhi
2. Jagan Singh,  
S/o Shri Hukam Singh,  
R/o Village Baharampur (Nai Basti),  
P.O. Baharampur,  
Distt. Ghaziabad (UP)

.... Applicants

(By Advocate : Shri M.K. Bhardwaj)

Versus

Union of India Through

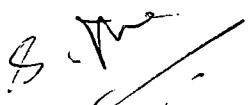
1. Secretary,  
Ministry of Defence,  
North Block, New Delhi
2. Sr. Administrative Officer,  
Air Force Station,  
Unit I(M) RSIU,  
Dadri (Ghaziabad)
3. Commanding Officer,  
I.A.F.,  
Air Force Station, Unit I(M) RSIU,  
Dadri (Ghaziabad)

... Respondents

O R D E R (Oral)

By Sarweshwar Jha, A.M.:

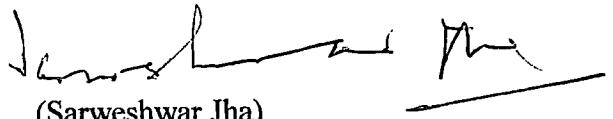
The learned counsel for the applicant, at the very outset, has referred to the directions of this Tribunal while disposing of CP No.39/2000 in OA No. 558/1998 and has submitted that the respondents have not reengaged the applicants nor have they granted temporary status to them. Elaborating the facts of the matter, he has submitted that in the concerned OA, i.e., OA 558/1998, copy of which is not available on record, it had been directed that temporary status was to be granted to those who fulfilled the conditions as laid down in the DOP&T's letter dated 10.9.1993



(2)

subject to the applicants' reporting for duties as and when they were called. Those who fulfilled the conditions of the DOP&T's letter, as referred to hereinabove, according to the learned counsel, have been granted temporary status and have been reengaged. However, in the case of the present applicants, temporary status has not been granted to them for the reason that they have not fulfilled the conditions as stipulated in the DOP&T's letter, as submitted by the learned counsel. The grievance of the applicants, however, is that the respondents are reengaging persons, who are freshers and the applicants are being ignored despite their having rendered services to the respondents. On having asked whether the applicants have represented to the respondents in the matter, it is learnt that they have not taken up the matter with the Department and instead rushed to the Tribunal.

2. In view of the above, I consider it appropriate to dispose of the OA at the admission stage itself with a direction to the respondents to consider the matter/reliefs as prayed for by the applicants in this OA, treating the same as a representation and to see that the matter is dealt with keeping in view the directions of the Tribunal as given in OA No.558/1998 and CP No.39/2000. The respondents shall ensure that the applicants are apprised of the outcome of their consideration of the matter within a period of one month from the date of receipt of a copy of this order.

  
(Sarweshwar Jha)  
Member (A)

/pkr/